

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 14/AM15
HELD ON 02.07.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 14/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 02.07.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT

2. The Committee confirmed Minutes of NC Meeting No. 12/AM15 held on 18.06.2014.
3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-57	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.: 14/AM15 Dated: 02.07.2014	Adv. Lic. No. and Date 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: A D/L No. 12(7)/2012-TSW dated 16.05.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information.

Deferred for three weeks.


राम चरण मीणा / R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-58	TTK PROTECTIVE DEVICES LTD., CHENNAI (FORMERLY KNOWN AS TTK LIG LTD.)	HQ F. No. 01/87/050/00367/AM10/DES-VII	Status: Rejected
NC No.: 14/AM15 Dated: 02.07.2014	Adv. Lic. No. and Date 0410110416 dated 29.12.2009	RLA F. No. 04/24/040/00172/AM10	

Request: Re-ratification of adhoc norms against Advance Authorization No. 0410110416 dated 29.12.2009

Decision: The Committee considered the request of firm for accepting the same norms in this case also which were fixed earlier by NC - 7 in its Meeting No. 50/AM11 held on 16.03.2011 against Advance Authorization No. 0410121314 dated 03.02.2011 (Case No. 1/50/87-ALC1/2010). Technical Representative of DIPP informed that the norms earlier fixed were on higher side and hence the same are not acceptable in this case. He further informed that the norms should be fixed as per SION A-1706.

Hence, the Committee as per Technical comments furnished by DIPP vide letter No. 7/140/2014-TSW dated 30.06.2014 decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Condoms packed in aluminium foil contraceptives (condoms)	1 Gross	1. Kraton IR 401 Latex (63% DRC) (Isoprene Rubber Based)	0.3333 kg
		2. Silicone Fluid	0.076 kg
		3. Aluminium Foil Packing Material	Net to Net
Note: It was observed that the licence has already expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.			




Case No. A-59	POLYPLEX CORPORATION	HQ F. No. 01/87/050/00381/AM10/DES-VII	Status: Approved
NC No.: 14/AM15 Dated: 02.07.2014	Adv. Lic. No. and Date 0510258718 dated 17.02.2010	RLA F. No. 05/24/040/00481/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510158718 dated 17.02.2010 in respect of M/s Polyplex Corporation Ltd., New Delhi

Decision: The Committee considered the request of firm and it was decided to amend the description of Export Product to read as Siliconised Polyester Release Linker (Thickness 23 micron/30 micron/36 micron/**50 micron**). Besides this there is no other change in the decision taken in earlier NC Meeting No. 51/AM14 held on 20.03.2014 (Case No. A-275).

Note: It was observed that the licence has already expired, hence above stated amendment is approved only for regularization purpose. No further export / import is to be allowed.




Case No. A-60	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/50/336/AM11/DES-VII 01/84/50/187/AM11/DES-VII 01/84/50/270/AM11/DES-VII 01/84/50/253/AM11/DES-VII 01/84/50/343/AM11/DES-VII	Status: Approved
NC No.: 14/AM15 Dated: 02.07.2014	Adv. Lic. No. and Date 0310596591 dt. 13.10.2010 0310591871 dt. 09.09.2010 0310593773 dt. 24.09.2010 0310597298 dt. 18.10.2010 0310609955 dt. 07.01.2011	RLA F. No. 03/95/40/537/AM11 03/95/40/349/AM11 03/95/40/489/AM11 03/95/40/538/AM11 03/95/40/739/AM11	

Request: Allowing quantity of Import Item UV Stabilizer Master Batch as per SION H-97

Decision: The issue was considered in detail. Technical Representative of D/o C&PC clarified that in respect of Import Item No. 4 - "UV Stabilizer Master Batch (containing not more than 20% UV Stabilizer) where Export Product contains U.V. Stabilizer" the quantity earlier given by NC was "2% of the Resin content in export product". This quantity may be amended to read as "2% of the Polypropylene Resin content in export product". SION H-97 of the Plastic Product Group at that time had also mentioned the import quantity in respect of this product as "2% of the basic Polypropylene Resin content".

Accordingly, the Committee decided to revise the description of Import Item No. 4 "UV Stabilizer Master Batch (containing not more than 20% UV Stabilizer) where Export Product contains U.V. Stabilizer" to read as "2% of the Polypropylene Resin content in export product".

ONLINE CASES

1	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:16.07.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:16.07.2014
	Decision: The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 24.06.2014. Comments awaited from DIPP.			

3	Case No.:6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:16.07.2014
	Decision: A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 26.05.2014. Comments awaited from DIPP.			

4	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:16.07.2014
	Decision: A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

5	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:16.07.2014
	Decision: A D/L No. 7(17)/2014-TSW dated 31.01.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 11.03.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:21/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Approved
HQ File :01/87/050/00415/AM14/	RLA File :03/94/040/00642/AM14/	Lic.No/Date:0310760739 05.12.2013	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2013 dated 23.10.2013 in Case No. 2/52/87-ALC1/2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate – co – Styrene –co – Methyl Methacrylate Polymer Powder (Indofil PMA 175)	1 kg	1. Butyl Acrylate	0.248 kg
		2. Methyl Methacrylate	0.428 kg
		3. Styrene	0.371 kg

RLA may take consequential action as per Policy / Procedures.



7	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.				

8	Case No.:4/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00445/AM14/	RLA File :04/24/040/00188/AM14/	Lic.No/Date:0410153495 24.12.2013	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.				

9	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.				

10	Case No.:21/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00540/AM14/	RLA File :26/24/040/00009/AM14/	Lic.No/Date:2610012325 20.01.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.				

11	Case No.:1/45/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00393/AM14/	RLA File :26/24/040/00010/AM14/	Lic.No/Date:2610012344 24.01.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.				

Bay

12	Case No.:19/2/87-ALC1/2014	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00551/AM14/	RLA File :56/24/040/00031/AM14/	Lic.No/Date:5610003636 27.01.2014	Defer Date:16.07.2014
Decision: A D/L No. 46011/71/2012-PC.II dated 30.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

13	Case No.:8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:16.07.2014
Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:16.07.2014
Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

15	Case No.:4/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00080/AM15/	RLA File :03/94/040/01006/AM14/	Lic.No/Date:0310770450 14.02.2014	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.				

16	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:23.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC. However, Technical Representative of D/o C&PC present in the Meeting requested to again furnish a copy of 4.7 application to them. In view of above, the Committee decided that a copy of 4.7 application may again be forwarded to D/o C&PC with a Reminder for furnishing comments expeditiously.			

17	Case No.:4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:16.07.2014
	Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:51/7/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00070/AM15/	RLA File :03/94/040/00832/AM14/	Lic.No/Date:0310771216 20.02.2014	Defer Date:23.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

19	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:23.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC. However, Technical Representative of D/o C&PC present in the Meeting requested to again furnish a copy of 4.7 application to them. In view of above, the Committee decided that a copy of 4.7 application may again be forwarded to D/o C&PC with a Reminder for furnishing comments expeditiously.			

Bay

20	Case No.:2/8/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00078/AM15/	RLA File :26/24/040/00013/AM14/	Lic.No/Date:2610012457 27.02.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.				

21	Case No.:3/2/87-ALC1/2014	Party Name:INNOVATIVE POLYPACK	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00003/AM15/	RLA File :07/24/040/00450/AM14/	Lic.No/Date:0710102650 06.03.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/36/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/37/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

Case No.: 47/7/87-ALC1/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Approved
HQ File :01/87/050/00066/AM15/	RLA File :34/24/040/00314/AM14/	Lic.No/Date:3410039620 24.03.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/21/2014-TSW dated 01.07.2014, the Committee **approved** following adhoc norms:

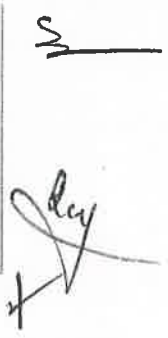
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gasket	16255.00 kgs	Rubber Compound (Relevant)	21944.25 kgs

RLA may take consequential action as per Policy / Procedures.

23



	Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
24	✓ HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.				



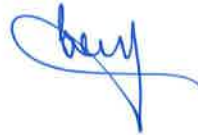
Case No.:6/14/87-ALC1/2014	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Approved								
HQ File :01/87/050/00116/AM15/	RLA File :07/24/040/00480/AM14/	Lic.No/Date:0710103254 27.03.2014									
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2013 dated 04.04.2014 in Case No. 4/49/87-ALC1/2013, following adhoc norms are approved :											
25	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Filler Master Batch (containing 30 $\pm$ 1% Polypropylene and 70 $\pm$ 1 % Calcium Carbonate</td> <td>1 kg</td> <td>Polypropylene Granules</td> <td>0.3030 kg</td> </tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	Filler Master Batch (containing 30 $\pm$ 1% Polypropylene and 70 $\pm$ 1 % Calcium Carbonate	1 kg	Polypropylene Granules	0.3030 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Filler Master Batch (containing 30 $\pm$ 1% Polypropylene and 70 $\pm$ 1 % Calcium Carbonate	1 kg	Polypropylene Granules	0.3030 kg								
RLA may take consequential action as per Policy / Procedures.											



26	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date: 23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

27	Case No.:2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date: 23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

28	Case No.:4/14/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00114/AM15/	RLA File :05/24/040/00009/AM15/	Lic.No/Date:0510384233 16.04.2014	Defer Date: 23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				



Case No.:16/7/87-ALC1/2014	Party Name: MAYUR WOVENS PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Approved
HQ File :01/87/050/00035/AM15/	RLA File :08/24/040/00578/AM14/	Lic.No/Date: 0810130719 21.04.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/75/2013-PC-II dated 23.06.2014, the Committee approved following adhoc norms:			
EXPORT ITEM PP Woven Sacks with paper bags inside	QTY 1 kg	IMPORT ITEM	QTY
		1. PP Granules (Homopolymer)	1.08 kg/kg of PP Woven Sack content in the export product
		2. Relevant Kraft Paper Sacks	Net +1% wastage
RLA may take consequential action as per Policy / Procedures.			

	Case No.: 1/9/87-ALC1/2014	Party Name: KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Deferred
30	HQ File :01/87/050/00082/AM15/	RLA File :05/23/040/00010/AM15/	Lic.No/Date:0510384443 21.04.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to DIPP on 27.05.2014. Comments awaited from DIPP.				

	Case No.: 3/14/87-ALC1/2014	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Deferred
31	HQ File :01/87/050/00113/AM15/	RLA File :05/23/040/00024/AM15/	Lic.No/Date:0510385296 30.04.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

	Case No.: 13/14/87-ALC1/2014	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Deferred
32	HQ File :01/87/050/00123/AM15/	RLA File :03/95/040/00079/AM15/	Lic.No/Date:0310780257 01.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

	Case No.: 5/14/87-ALC1/2014	Party Name: SPERRY PLAST LTD.	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Deferred
33	HQ File :01/87/050/00115/AM15/	RLA File :05/24/040/00013/AM15/	Lic.No/Date:0510385920 07.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

	Case No.: 7/14/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 14/87-ALC1/2014 02.07.2014	Status: Deferred
34	HQ File :01/87/050/00117/AM15/	RLA File :08/24/040/00031/AM15/	Lic.No/Date:0810131289 12.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

35	Case No.:14/14/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00124/AM15/	RLA File :34/24/040/00026/AM15/	Lic.No/Date:3410040049 13.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

S
Key
✱

36	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

S
Key
✱

37	Case No.:15/14/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00125/AM15/	RLA File :34/24/040/00036/AM15/	Lic.No/Date:3410040072 19.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

S
Key
✱

38	Case No.:8/14/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00118/AM15/	RLA File :08/24/040/00062/AM15/	Lic.No/Date:0810131452 20.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

S
Key
✱

39	Case No.:9/14/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00119/AM15/	RLA File :08/24/040/00078/AM15/	Lic.No/Date:0810131447 20.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

S
Key
✱

Key

40	Case No.:12/14/87-ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:14/87- ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date:3010102613 22.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 26.06.2014. Comments awaited from D/o C&PC.				

41	Case No.:11/14/87-ALC1/2014	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:14/87- ALC1/2014 02.07.2014	Status: Deferred
	HQ File :01/87/050/00121/AM15/	RLA File :10/24/040/00012/AM15/	Lic.No/Date:1010058279 29.05.2014	Defer Date:23.07.2014
Decision: A copy of application has been forwarded to DIPP on 26.06.2014. Comments awaited from DIPP.				

buy

Case considered out of Agenda in NC-7 Meeting No. 14/AM15 held on 02.07.2014:

Norms Committee – 7 considered the request of M/s Puneet Resins Ltd., Mumbai for amendment in the description of Export Product. The details of the case are as under:

Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date
01/87/50/431/AM14	03/95/40/687/AM14	0310760012 dt. 02.12.2013

2. The case was discussed in detail and accordingly the description of Export Product was amended to read as **“Vinoprene in different Grades like for 601 to 647 / 6475 series (containing $36 \pm 3\%$ Acrylonitrile Butadiene Rubber (NBR), $32 \pm 3\%$ PVC Resin and $26 \pm 3\%$ Dioctyl Phthalate (DOP))”** as earlier there was spelling mistake of Acrylontrile. It was misspelled as Acrylomitrile.

Meeting ended with thanks to Chair and all participants.


 रम चरण मेणा R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

